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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 3269/2014 & CM APPL. 19128/2017, CM APPL. 47336/2021

R K KAPOOR, ADVOCATE

..... Petitioner

Through: Ms. Shweta Kapoor, Mr. Ashwin

Garg, Advs along with the Petitioner

in person.

versus

THE HIGH COURT OF DELHI & ORS.

..... Respondent

Through: Ms. Padmapriya, Advocate for DHC.

Mr. Anurag Ahluwalia, CGSC.

Ms. Richa Dhawan, SC, MCD with

Mr. Anuj Chaturvedi, Advs.

Mr. Rishikesh Kumar, Additional Standing Counsel, GNCTD with Mr. Aditya Raj, Mr. Sudhir and Mr. Zaid,

Advs

Adv. Sonia A Menon and Adv.

Madhur Bhatnagar for DSPCA

Ms. Shahana Farah and Ms. Sanna

Harta, Advs. for DDA. SI Ashish, PS, Tilak Marg.

**CORAM:** 

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

> ORDER 14.03.2023

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This Court on 19.01.2023 had directed the Government of NCT of Delhi (GNCTD) to file a status report. The same is not on record on account of some defects. Learned counsel is granted a weeks' time to cure the





defects and bring the same on record.

Ms. Shweta Kapoor states that she will be appearing in the matter on behalf of the Petitioner and she prays for time to file her vakalatnama. She is permitted to do so.

List on 16.05.2023.

SATISH CHANDRA SHARMA, CJ

SUBRAMONIUM PRASAD, J

**MARCH 14, 2023** 

N.Khanna